

की जिम्मेदारी मुख्यतया राज्य सरकार की है; तथापि, प्राप्त प्रस्तावों के गुण-दोष, आपसी प्राथमिकताओं और धन की उपलब्धता को ध्यान में रख कर केन्द्रीय वित्तीय सहायता प्रदान की जाती है। इसके अतिरिक्त, उत्तर प्रदेश और बिहार के अभिनिर्धारित बौद्ध परिपथ में आधारभूत सुविधाओं के विकास के लिए इन दोनों राज्यों को जापान सरकार के विदेशी आर्थिक सहयोग क्रेष के तहत वित्तीय सहायता प्रदान की जा रही है।

राजगीर, नालन्दा और बोधगया में विमान क्षेत्रों और हवाई सेवाओं को आरंभ करने के लिए लाइसेंस देने का अभी कोई प्रस्ताव नहीं है।

Handing over of Small Airports to State Governments

59. Dr. SANJAYA SINH: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the National Airports Authority of India (N.A.A.I.) has drawn up a plan to hand over all small airports to State Governments as reported in the news item entitled: "Small Airports to be handed over to State Government" which appeared in the Indian Express, of the 11th September, 1992; and

(b) if so, what are the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b) No proposal to hand over small airports to the State Government is under consideration of the Government. A proposal at the preliminary stage is under consideration in the National Airports Authority.

Agents to compete with L.A. reservation offices

60. SHRI SATYA PRAKASH MALAVIYA: SHRI MOHINDER SINGH LATHER:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Indian Airlines authorities are allowing its Sales agents to compete with its own reservation offices;

(b) if so, the details of financial losses suffered annually on this account;

(c) whether this practice is under review by the Indian Airlines management; and

(d) if not, what are the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(b) to (d) Do not arise.

Non-Functional Fire Fighting Equipment at Indira Gandhi International Airport

61. SHRIMATI KAMLA SINHA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether it is a fact that fire fighting equipment installed at the Indira Gandhi International Airport is almost nonfunctional;

(b) whether Government have made any inquiry into the negligence in providing perfect fire fighting system at such an important and major airport in the country; and

(c) if so, what is the outcome thereof stating the action taken by Government in the matter?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir. Fire Fighting equipment has been provided and is functional in respect of:

(a) Safety of aircraft landing and taking off at the Airport.

(b) Safety of the passenger terminals.

(c) Safety of the Cargo Complex.

(b) No, Sir, However, there was an inquiry which was ordered by DGCA to investigate a specific instance of fire in the power house which feeds electricity to Terminal-II at IGI Airport.

(c) After inquiring into the causes of fire this Committee has recommended specific items for action by International Airports Authority of India, both for upgradation of fire detection and alarm systems, as well as for streamlining the monitoring of mainstream procedures.

Development of 'Pataal Panni' in Madhya Pradesh as Tourist Centre

62. SHRI SURESH PACHOURI: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether Government are aware that Pataal Panni in Mhow district of Madhya Pradesh has all the potentials for being developed as an important tourist place in the State;

(b) whether Government propose to develop it on priority basis; and

(c) if so, what action Government have taken so far in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA) : (a) Yes, Sir.

(b) and (c) Development of any place for tourism purpose is primarily the responsibility of the State Government. Central Government will consider a specific proposal received from the State Government for extending financial assistance dependent upon *inter-se* priority, availability of funds and its merit.

Strike by pilots of Indian Airlines

63. SHRI SURESH PACHOURI.

SHRI GAYA SINGH:

SHRI N.E. BALARAM:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) Whether it is a fact that the recent agitation of the pilots of Indian Airlines completely paralysed the services of the Airlines in the country;

(b) if so, what are the details thereof;

(c) amount of loss suffered by the Airlines on this account;

(d) What were the reasons for the agitation by the pilots;

(e) What remedial action Government have taken in this regard; and

(f) What action Government have taken to prevent the disruption of flights of Indian Airlines in future?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b): Some flights of Indian Airlines were affected due to pilots agitation in October 1992. Between 14.10.92 and 31.10.92, 283 scheduled take offs were cancelled.

(c) The loss suffered by Indian Airlines as a result of the agitation of the pilots of Indian Airlines during the month of October 1992 is estimated to be Rs. 74 lakhs.

(d) The main reasons for the agitation by pilots were lack of adequate safety measures at some airfields, and certain financial demands.

(e) The issue relating to safety measures have been referred for arbitration by Director General of Civil Aviation. IAAI/NAA are making arrangements to upgrade navigational/landing equipment at the various airfields in a timebound manner in keeping with technological advances. As regards the financial demands, the entire question of pay and allowances for all categories of employees of Indian Airlines for a period of five years w. e. f. 1.9.1990 stands referred to the National Industrial Tribunal. However, Indian Airlines management has offered to work out some productivity linked schemes of payments in consultation with the ICPA, provided normalcy is restored.

(f) Indian Airlines is taking suitable action against the concerned agitating employees to act as a deterrent in the future.